

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CAA-78/14/(ND)/2017

In the matter of
Hitodi Infrastructure Ltd

....PETITIONER

SECTION :
Under Section 14 (1)

Order delivered on 10.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Ritwiz Rishabh, Advocate
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Company Secretary has appeared on behalf of the petitioner and prays for adjournment by a week. Taking into consideration the said request, the matter is adjourned to 15.1.2018.

List on 15.1.2018.

- sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.1.2018